

Item No.1



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**CP No.141/2021
in
OA No.2161/2020**

This the 29th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri S.C. Dhingra (Aged about 91 yrs.),
S/o Late Sh. D.C. Dhingra
(Rtd. Dy. Labour Commissioner)
C-489, Shushant Lok-1,
Gurugram, Haryana-122001.

... Applicant

(By Advocate: Shri A.K. Bhakt)

Versus

1. Shri Vijay Kumar Dev,
The Chief Secretary,
Govt. of NCT of Delhi
New Secretariat, I.P. Estate,
New Delhi.
2. Dr. Nutan Mundea,
The Director,
Directorate of Health Services,
Govt. of NCT Delhi,
Karkardooma, Delhi.
3. Sh. Vivek Pandey,
The Secretary (Labour),
Government of NCT of Delhi,
5, Shamnath Marg, Delhi.

... Respondents

(By Advocates : Ms. Esha Mazumdar)

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O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

This Contempt case is filed alleging that the respondents did not implement the order dated 23.12.2020 passed in OA No.2161/2020. The direction in the OA was to pass a reasoned order as expeditiously as possible and in any case, within a period of eight weeks, from the date of receipt of a copy of the order.

2. Today, it is represented by the learned counsel for the respondents that the reasoned order has been passed on 18.06.2021. With that, the order in the OA stands complied with. If the applicant has any grievance about it, he has to work out his remedies separately, in accordance with law.

Therefore, the contempt case is closed.

(Aradhana Johri)
Member (A)

/rk/mbt/ankit/

(Justice L. Narasimha Reddy)
Chairman